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The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 38. CUTTACK, FRIDAY, DECEMBER 18, 1936.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

PROGRAMME OF THE VISIT OF HIS EXCELLENCY SIR JOHN HUBBACK, K.C.S.I., I.C.S., THE GOVERNOR OF ORISSA TO ANGUL AND CUTTACK.

DATE AND DAY.	STANDARD TIME.	STATION.	REMARKS.
DECEMBER 1936—			
Saturday 26th	.. 10-00 A.M.	Leave Puri	.. By special train.
	2-30 P.M.	Arrive Meramandoli.	
		DETRAIN..	
	2-35 P.M.	Leave Meramandoli	.. By car.
	3-00 P.M.	Arrive Angul House.	Circuit
Sunday 27th	.. }	HALT.	
to			
Thursday 31st	.. }		

DATE AND DAY.	STANDARD TIME.	STATION.	REMARKS.
JANUARY 1937—			
Friday 1st	.. } HALT.		
to	.. }		
Wednesday 6th		10-00 A.M. Leave Angul	.. By car.
Thursday 7th		10-30 A.M. Arrive Meramandeli	
		ENTRAIN.	
		10-35 A.M. Leave Meramandeli	.. By special train.
		1-00 P.M. Arrive Cuttack.	
		Detrain and drive to	
		Circuit House, Cuttack.	
Friday, 8th	.. } HALT.		
to	.. }		
Wednesday 20th		9-00 A.M. Leave Circuit House,	By car.
Thursday 21st		Cuttack.	
		10-45 A.M. Arrive Government	
		House, Puri.	
		(All departures and arrivals are private).	

PARTY.

HIS EXCELLENCY THE GOVERNOR.

LADY HUBBACK.

*Mrs. Brown.

†Mrs. Dippie.

*P. L. Brown, Esq.

‡J. R. Dain, Esq., C.I.E., I.C.S., Revenue Commissioner.

†H. Dippie, Esq., C.I.E., D.S.O., I.E.S., Director of Public Instruction.

J. S. Wilcock, Esq., I.C.S., Private Secretary.

W. L. O'B. Stallard, Esq., I.P., Aide-de-Camp.

§Honorary Lt. Md. Raza Khan, Bahadur, Indian A. D. C.

All letters and telegrams for His Excellency and party should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

J. S. WILCOCK,

Private Secretary to His Excellency
the Governor of Orissa.

*Will leave the party on the 28th December 1936.

†Will join the party on the 28th December 1936 (afternoon).

‡From 1st January to 6th January 1937.

§Will join the party at Cuttack on the 7th January 1937.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 11th December 1936.

No. 8046—2C/4-26-36-A.—Mr. P. V. Viswanatha Ayyar, I.C.S., Joint Magistrate and Sub-Collector in charge of the Balliguda subdivision of the district of Ganjam and the Khondmals, is granted leave on average pay for fourteen days, with effect from the 2nd January 1937 under Fundamental Rules 77 and 81.

The 14th December 1936.

No. 8113/2C4/24 of 36-A.—Rai Bahadur Kartik Chandra Chandra, Deputy Magistrate and Deputy Collector in charge of Khurda subdivision of the district of Puri, is appointed to act as Magistrate and Collector of that district during the absence, on leave, of Mr. D. P. Sinha Sharma, I.C.S., or until further orders.

P. T. MANSFIELD,

Chief Secretary to Government.

The 11th December 1936.

No. 8075-P.—The following notification, published in the Fort St. George Gazette,

dated the 17th November 1936, is republished for information :—

“M. Sirajuddin Sahib Bahadur, Assistant Superintendent of Police, to be Assistant Superintendent of Police, Markapur sub-division, Kurnool district, with effect from the date on which his services are replaced at the disposal of the Government of Madras.”

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATION.

The 11th December 1936.

No. 8685-L.S.-G.—Rai Sahib Suryanarayan Sahay, the Inspecting Officer of Excise and Registration Offices, Orissa, is appointed until further orders to be Deputy Commissioner of Excise and Inspector of Distilleries and Warehouses for the areas of the province to which the Bihar and Orissa Act, 1915 (Bihar and Orissa Act II of 1915), applies and to be the Deputy Commissioner of the Excise Department and Assistant Commissioner of Excise for Distilleries for the areas of the province to which the Madras Abkari Act, 1886 (Madras Act I of 1886), is applicable.

A. F. W. DIXON,

Secretary to Government.

SUBORDINATE CIVIL SERVICE. HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 9th December 1936.

No. 7956-R.—Maulavi Sirajuddin Ahmad, Sub-Deputy Collector, Balasore, is vested with the powers of a Collector under (i) the Bengal Land Revenue Settlement Regulation, 1822 (VII of 1822), (ii) the Bengal Land Revenue Assessment (Resumed Lands) Regulation, 1819 (II of 1819), (iii) the Bengal Land Revenue (Settlement and Deputy Collectors) Regulation, 1833 (IX of 1833), and (iv) the Bengal Land Revenue Settlement Regulation, 1825 (IX of 1825), to be exercised in respect of the *char* lands formed in the channel of the river Subarna-rekha bearing—

- (1) *Khasra* no. 153, *khata* no. 97 of village Tahalia, thana no. 318;
- (2) *Khasra* no. 252, *khata* no. 105 of village Pakmuri, thana no. 320;
- (3) *Khasra* nos. 64, 99, 114, 149, 151 and 154 of village Majhikuda, *khata* no. 100, thana no. 331;

of thana Baliapal, district Balasore, of the last settlement.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

OFFICE OF THE ELECTIONS OFFICER.

NOTIFICATIONS.

Puri, the 18th December 1936.

No. 4430-E.O.P.—In pursuance of rule 82 read with proviso (a) of sub-rule (3) of rule 23 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, it is hereby published for general information that Babu Kinai Samal, a member of a scheduled caste, resident in village Singmapur under Salepur police-station in the district of Cuttack, has been declared to be duly elected to fill the reserved seat in the North Cuttack Sadr General Constituency of the Orissa Legislative Assembly.

Puri, the 18th December 1936.

No. 4431-E.O.P.—In pursuance of rule 82 read with sub-rule (3) of rule 23 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, it is hereby published for general information that the following candidates have been declared to be duly elected to the panel of scheduled caste candidates to fill a seat reserved for the said castes in the North Puri Sadr General Constituency of the Orissa Legislative Assembly :—

1. Babu Bisi Behera of Bhakhar Sahi, police-station Balipatna in the district of Puri.
2. Babu Fakir Behera of Ramchandrapur, police-station Delang in the district of Puri.

Puri, the 18th December 1936.

No. 4432-E. O. P.—In pursuance of rule 82 read with sub-rule (2) of rule 23 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, it is hereby published for general information that the following candidates have been declared to be duly elected to the panel of scheduled caste candidates to fill a seat reserved for the said castes in the West Bhadrak General Constituency of the Orissa Legislative Assembly :—

1. Babu Nidhi Das of Nuabandha, police-station Dhamnagar, district Balasore.
2. Babu Bhaskar Malik of Bagoyi, police-station Tirtol, district Cuttack.
3. Babu Sekhar Malik of Gelpur, police-station Bhadrak, district Balasore.
4. Babu Bandhu Malik of upper Kampara, police-station Bhadrak, district Balasore.

Puri, the 18th December 1936.

No. 4433-E. O. P.—In pursuance of rule 82 read with proviso (a) of sub-rule (3) of

rule 23 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, it is hereby published for general information that Babu Bisi Ganda of Bargarh Town, a member of a scheduled caste, has been declared to be duly elected to fill the reserved seat in the East Bargarh General Constituency of the Orissa Legislative Assembly.

Puri, the 18th December 1936.

No. 4434-E.O.P.—In pursuance of rule 82 read with sub-rule (3) of rule 23 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, it is hereby published for general information that the following candidates have been declared to be duly elected to the panel of scheduled caste candidates to fill a seat reserved for the said castes in the East Jajpur General Constituency of the Orissa Legislative Assembly:—

1. Babu Birakishore Bohera, police-station Binjharpur in the district of Cuttack.
2. Babu Rupa Jena of Indas, police-station Jajpur in the district of Cuttack.

Puri, the 18th December 1936.

No. 4435-E.O.P.—In pursuance of rule 82 read with sub-rule (2) of rule 23 of the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936, it is hereby published for general information that the following candidates have been declared to be duly elected to the panel of scheduled caste candidates to fill a seat reserved for the said castes in the Aska-Surada General Constituency of the Orissa Legislative Assembly:—

1. Babu Beero Naiko.
2. Babu Bhaigo Naiko.
3. Babu Sivvati Durgayya.
4. Babu Punya Naiko.

M. HAMID,

Elections Officer to Government.

ELECTION OF LOCAL BOARD MEMBERS.

NOTIFICATIONS.

The 12th December 1936.

Under rules 10 and 34 of Part I of the Rules for the Conduct of Elections of members of local boards the persons whose names are given below have been declared elected as members of the 27th Circle of Parlakimedi taluk and they shall come into office on 1st January 1937:—

Number of circle.	Name of person declared elected.	Community (if the person has been declared elected for the reserved seat.)
XXVII	Sri Sri Sri Krishna Chandra Gajapathi Narayana Deo Maharaj.	Non-reserved.

P. PANDURANGA RAO,
Tahsildar, Parlakimedi.

OFFICE OF THE DIRECTOR OF PUBLIC INSTRUCTION.

NOTIFICATIONS.

The 28th November 1936.

No. 12.—Miss S. Ray, Senior Mistress of the Ravenshaw Girls' School, is allowed leave on average pay on medical certificate for one month and eight days under rules 284, 289-91 and 297 of the Bihar and Orissa Service Code, with effect from the 16th of November 1936.

The 8th December 1936.

No. 14-A.—Miss I. L. Khan, History Lecturer of the I. A. Classes attached to the Ravenshaw Girls' School, is allowed leave for three months, i.e., ten days on average pay and the remaining two months and twenty days on half average pay under rules 284, 289-91 and 297 of the Bihar and Orissa Service Code, with effect from the 20th January 1937.

N. NAYAK,

for Director of Public Instruction.

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

NOTIFICATION.

The 5th December 1936.

No. 15-A.—The Subordinate Judge of Puri in the judgeship of Ganjam-Puri is appointed to be a District Delegate under section 265 of the Indian Succession Act, XXXIX of 1925, to grant probate and letters of administration in non-contentious cases within the local limits of the district of Puri.

By order of the High Court,

J. G. SHEARER,

Registrar.

The 12th December 1936.

Under rules 10 and 34 of Part I of the Rules for the Conduct of Elections of members of local boards the persons whose names are given below have been declared elected as members of the IVth circle of Berhampur taluk, Ganjam district, and they shall come into office on 1st January 1937.

Number of circle.	Name of person declared elected.	Community (if the person has been declared elected for the reserved seat).
IV ...	Mr. F. R. Steel ...	European reserved.

A. KAMESWARA RAO,
Election Officer.